

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 6156
TO BE ANSWERED ON: 11-04-2017

Certification of Fertilizers

6156 SHRI E.T. MOHAMMED BASHEER:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is aware that the present system of certification of fertilizer is a cumbersome process and if so, the reaction of the Government thereto;
- (b) whether the Government has taken steps to constitute a regulatory authority for fertilizer sector; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS,
SHIPPING, CHEMICALS & FERILIZERS

(SHRI MANSUKH L. MANDAVIYA)

(a): Under the FCO there is no provision of certification of fertilizer. However, Fertilizers are included / specified under various Schedules of Fertilizer (Control) Order, 1985. The procedure for inclusion of any new fertilizer includes scrutiny of proposal, examination of agronomic trial results of a minimum time period of one year by the technical group and recommendation of Central Fertilizer Committee and their notification in the Gazette of India for their inclusion in FCO.

(b) & (c): In order to ensure adequate and equitable availability of good quality of Fertilizers to the farmers, the GOI promulgated the FCO, 1985 under the Essential Commodities Act, 1955.
